

(b) These funds are being operated/governed by the respective fund rules/Governing Bodies of respective forces. As reported by CAPFs, the rates of contribution into these funds are as under:

Names of Force	Name of funds	Subscription
BSF	Welfare Fund	Monthly subscription @ Rs. 1/- to Rs. 25/- from Const. to DG.
	Contributory Benevolent Fund	Monthly subscription @ Rs. 40/- to Rs. 70/-from Const. to DG
	Special Relief Fund	Annually subscription @ Rs. 120/- to Rs. 300/-from Const. to DG
	Education Fund	Monthly subscription @ Rs. 15/- to Rs. 75/-from Const. to DG.
CRPF	Central Welfare Fund	Monthly subscription @ Rs. 15/- to Rs. 50/-from Const. to DG
CISF	Welfare Fund	Monthly subscription @ Rs. 20/- to Rs. 70/-from Const. to DG.
	Risk-cum-Saving Fund	Monthly subscription @ Rs. 120/- from all members of the force.
ITBP	Central Welfare Fund	Monthly subscription @ Rs. 15/- - from all members of the force.
SSB	Central Welfare Fund	Monthly subscription @ Rs. 15/- to Rs. 50/-from Const. to DG.

(c) Since these are non-governmental funds, these are not covered under Comptroller & Auditor General (CAG) audits. However, as reported by CAPFs, regular audits of these funds are being conducted annually by the Board of Officers of respective forces as well as by the registered Chartered Accountants to see that these funds are being utilized by CAPFs for bonafide and legal activities only.

#### **Custodial deaths**

1000. SHRIMATI VASANTHI STANLEY: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the State-wise details of custodial deaths during the last year;
- (b) whether Government has any plan to give compensations to the aggrieved;
- (c) whether the Ministry insist on State Governments to give immediate compensation to aggrieved families;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH):  
 (a) A statement indicating the State-wise details of custodial death cases registered by National Human Rights Commission (NHRC) during the last year (01.04.2010 to 31.03.2011) is given in Statement (See below).

(b) to (d) As per the provisions of Section 18 of the Protection of Human Rights Act, 1993, the NHRC recommends to the concerned Government or Authority to make payment of compensation or damages. During the period 01.04.2010 to 31.03.2011, compensation of Rs.68.00 lakh in 28 cases of custodial deaths was recommended for release by NHRC.

(e) Does not arise.

**Statement**

*State-wise number of cases of custodial death registered by National Human Rights Commission during 01.04.2010 to 31.03.2011*

Sl. No.	States/UTs	Number of Cases of Custodial Death
1	2	3
1.	Andhra Pradesh	106
2.	Arunachal Pradesh	0
3.	Assam	33
4.	Bihar	136
5.	Goa	5
6.	Gujarat	75

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1	2	3
7.	Haryana	45
8.	Himachal Pradesh	7
9.	Jammu & Kashmir	6
10.	Karnataka	20
11.	Kerala	47
12.	Madhya Pradesh	84
13.	Maharashtra	130
14.	Manipur	1
15.	Meghalaya	3
16.	Mizoram	4
17.	Nagaland	6
18.	Orissa	55
19.	Punjab	96
20.	Rajasthan	85
21.	Sikkim	1
22.	Tamilnadu	77
23.	Tripura	2
24.	Uttar Pradesh	331
25.	West Bengal	73
26.	Andaman & Nicobar	1
27.	Chandigarh	5
28.	Dadar & Nagar Haveli	0
29.	Daman & Diu	0

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1	2	3
30.	Delhi	22
31.	Lakshadweep	0
32.	Puducherry	2
33.	Chattisgarh	37
34.	Jharkhand	60
35.	Uttarakhand	19
TOTAL		1574

**Use of PETN in Mumbai and Delhi High Court blasts**

1001. SHRI P. RAJEEVE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the explosives used for the 13th July, 2011 blasts in Mumbai and the explosives used in the 7th September, 2011 blast in Delhi were found to contain pentaerythritol tetranitrate (PETN); and

(b) if so, the steps being taken to track the possession of PETN?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH):

(a) As per the available inputs, PETN was not used in Serial blast in Mumbai on 13.7.2011. So far as the Delhi High Court Blast on 7.9.2011 is concerned, report from Central Forensic Laboratory is awaited.

(b) Effective coordination amongst Central and State Police and Intelligence Agencies ensure that PETN should not fall in the wrong hands.

**Enforcing ban on Ammonium Nitrate**

1002. SHRI P. RAJEEVE: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether concentrations of ammonium nitrate of 45 per cent or more are considered an explosive under the Explosive Substances Act, 1883;

(b) what has been the total quantity of ammonium nitrate in concentrations of above 45 per cent that has been seized ever since it was declared as an explosive in July, 2011 till date; and